## HARYANA VIDHAN SABHA

IST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 3<sup>RD</sup> MARCH, 2017 AT 10.00 A.M.

### I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

# II. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.

RESUMPTION of discussion on the following motion moved by Dr. Abhe Singh Yadav, M.L.A. on the 27<sup>th</sup> February, 2017, namely:-

"That an address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 27<sup>th</sup> February, 2017 at 2.00 P.M.'.

# III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2016-2017 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second

Instalment) 2016-2017.

(ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) 2016-2017.

Supplementary Estimates

(Second

# IV. SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2016-2017.

- 1. Discussion on the Estimates of expenditure charged on the revenue of the State.
- Discussion and Voting on the Demands for Supplementary Grants.

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary

No. 1

₹ 1,85,76,500/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31<sup>st</sup> March,

Supplementary Estimates (Second Instalment) 2016-2017

2017 in respect of **Demand No. 1-Vidhan Sabha.** Pages 1-2

Demand A MINISTER to 1

No.2

to move that a Supplementary sum not exceeding ₹ 2,54,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31<sup>st</sup> March,

the Governor to defray charges that will come in the Instalment) course of payment for the year ending 31<sup>st</sup> March,

2016-2017

2017 in respect of **Demand No. 2-Governor and Pages 3-5** 

Council of Ministers.

$\Delta$					
Demand No. 3	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 3-General Administration.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 6-8		
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ₹ 15,88,47,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 4-Revenue.</b>	Supplementary Estimates (Second Instalment) 2016-2017 Pages 9-13		
Demand No. 5	A MINISTER	₹1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 5-Excise and Taxation.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 14-15		
Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding ₹ 357,90,09,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 6-Finance.</b>	Supplementary Estimates (Second Instalment) 2016-2017 Pages 16-19		
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,15,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 7-Planning and Statistics.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 20-21		
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding ₹1,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 8-Buildings and Roads.</b>	Supplementary Estimates (Second Instalment) 2016-2017 Pages 22-24		
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 13- Health.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 25-26		

Demand	A MINISTER	to move that a Supplementary sum not exceeding	Supplementary			
No. 18		₹ 4,29,54,000/- for revenue expenditure and	Estimates (Second			
		₹ 1,000/- for capital expenditure be granted to the	Instalment)			
		Governor to defray charges that will come in the	2016-2017			
		course of payment for the year ending 31st March,	Pages 27-30			
		2017 in respect of <b>Demand No. 18- Industrial</b>				
		Training.				
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 19- Welfare of SCs</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 31-32			
Demand No.20	A MINISTER	to move that a supplementary sum not exceeding ₹ 33,40,62,000/- for revenue expenditure and ₹ 6,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <u>Demand No. 20- Social Security and Welfare</u> .	Supplementary Estimates (Second Instalment) 2016-2017  Pages 33-37			
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding ₹ 6,57,35,000//- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 22- Welfare of Exservicemen.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 38-41			
Demand No. 23	A MINISTER	to move that a supplementary sum not exceeding ₹ 353,80,26,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 23- Food and</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 42-46			

to move that a Supplementary sum not exceeding

₹ 12,36,75,000/- for revenue expenditure be granted

to the Governor to defray charges that will come in

the course of payment for the year ending 31st March,

2017 in respect of Demand No. 26- Mines & Pages 49-50

Supplementary

Estimates

Instalment) 2016-2017

(Second

Supplies.

Geology.

A MINISTER

Demand

No. 26

$\Theta$						
Demand No. 29	A MINISTER	to move that a Supplementary sum not exceeding ₹ 4,88,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 29- Fisheries.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 51-52			
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 30- Forests and Wild Life.</b>	Supplementary Estimates (Second Instalment) 2016-2017  Pages 53-54			
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ₹ 123,38,66,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 32- Rural and Community Development.</b>	Supplementary Estimates (Second Instalment) 2016-2017 Pages 55-57			
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding ₹ 39,62,60,000/- for revenue expenditure and ₹ 12,07,36,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 33- Co-operation.</b>	Supplementary Estimates (Second Instalment) 2016-2017 Pages 58-61			
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of <b>Demand No. 36- Home.</b>	Supplementary Estimates (Second Instalment) 2016-2017 Pages 62-64			
Demand No. 39	A MINISTER	to move that a Supplementary sum not exceeding ₹ 12,07,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2017 in respect of Demand No. 39- Information and Publicity.	Supplementary Estimates (Second Instalment) 2016-2017  Pages 65-66			

to move that a Supplementary sum not exceeding Supplementary Demand A MINISTER Estimates No. 40 ₹1,000/- for capital expenditure be granted to the (Second Governor to defray charges that will come in the Instalment) 2016-2017 course of payment for the year ending 31st March, 2017 in respect of **Demand No. 40- Energy and** Pages 67-68 Power. Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 41 ₹ 2,65,50,000/- for revenue expenditure be granted to (Second the Governor to defray charges that will come in the Instalment) 2016-2017 payment for the year ending 31st March, 2017 in respect of **Demand No. 41**-Pages 69-71 Electronics and IT. Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 42 ₹ 8,20,65,000/- for revenue expenditure be granted to (Second the Governor to defray charges that will come in the Instalment) 2016-2017 course of payment for the year ending 31st March, 2017 in respect of **Demand No. 42- Administration** Pages 72-74 of Justice. to move that a Supplementary sum not exceeding Supplementary A MINISTER Demand Estimates ₹1,000/- for capital expenditure be granted to the No.45 (Second Governor to defray charges that will come in the Instalment) 2016-2017 course of payment for the year ending 31st March,

#### V. <u>LEGISLATIVE BUSINESS.</u>

The PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill, 2017.	A MINISTER	to introduce the PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill;
		to move that the PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill be taken into consideration at once;
		Also to move that the Bill be passed.
The Punjab Security of Land Tenures (Haryana Amendment) Bill, 2017.	A MINISTER	to introduce the Punjab Security of Land Tenures (Haryana Amendment) Bill;
		to move that the Punjab Security of Land Tenures (Haryana Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

2017 in respect of **Demand No. 45-Loans and** 

Advances by State Government.

Pages 77-78

3 The Punjab Land Revenue (Haryana Amendment) Bill, 2017. A MINISTER

to introduce the Punjab Land Revenue (Haryana Amendment) Bill;

to move that the Punjab Land Revenue (Haryana Amendment) Bill be taken into consideration at once:

Also to move that the Bill be passed.

4 The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2017.

A MINISTER

to introduce the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill;

to move that the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

CHANDIGARH: THE 2<sup>ND</sup> MARCH, 2017. SUBHASH CHANDER, ADDITIONAL SECRETARY.